177 Written Answers

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a) and (b) As per the available information, the minimum wages for unskilled agricultural labour fixed by various State Governments/ Union Territory Administrations under the Minimum Wages Act, 1948 are given in the Statement. [See Appendix 159, Annexure No. 56] The State Governments/ Union Territory Administrations as the appropriate governments fix/revise minimum wages under the Minimum Wages Act, 1948, taking into consideration the recommendations of the Advisory Boards and other relevant factors. Some State Governments/Union Territory Administrations have provided for variable dearness allowance while fixing minimum wages, to take care of the prce rise.

## Closure of WIMCO factory unit at Port Blair

\$\$ 1862-D. SHRI SAMAR MUKHERJEE: Will the Minister of LABOUR be pleased to state:

(a) whether it is a fact that it is proposed to close down WIMCO Factory Unit at Port Blair;

(b) if so, the reasons thereof;

(c) whether it is a fact that an Industrial Tribunal had given an award in favour of the workers of WIMCO, Port Blair Unit in respect of wage revision of worker;

(d) whether the said award has been implemented by the Management of WIMCO;

(e) if not, the reasons thereof;

(f) what action has been taken by Gov ernment to see that the said award is implemented;

\$\$Previouslv Unstarred Question No. 1537, Transferred from 1-8-91.

to Questions

(g) the number of workers who would lose their jobs in the event of closure of WIMCO unit at Port Blair; and

(h) whether Government are considering refusal to permit closure of the unit?

THE DEPUTY MINISTER IN THE MINISTRY OF LABOUR (SHRI PABAN SINGH GHATOWAR): (a), (b), (g) and (h) According to the information received from the Union Territory of Andaman and Nicobar Islands, the management of the WIMCO Ltd. had applied for permission to close down its factory at Port Blair which employs 245 persons on the ground that it was incurring continuous loss caused inter alia by availability of splints at cheaper rates in the main land, increase in cost of diesel and transportation, increase in power tariff an of labour. lower productivity The Administration has rejected the application.

(c), (d), (e) and (f) The management of the WIMCO Ltd. has not implemented the award of the Industrial Tribunal in respect of revision of wages of its workers and has filed a writ petition against the award in the Calcutta High Court. The matter is sub judice.

## सरकारी कय केन्द्रों द्वारा गेंहूं की खरीद

\$\$\$1862 सरवार जगजीत सिंह अरोड़ाः क्या खाद्य मंत्री यह बताने की ल्पा करेंगे कि

(क) क्या सरकार का ध्यान 17 जुलाई, 1991 के "द टाइम्स ग्राफ इंडिया में "पूअर ग्रारडाक्त्स डिस्याइट रिकाई व्हीट कौप" शीर्षक के अधीन प्रकाशित समाचार की ग्रोर दिलाया गया है ;

\$\$\$पुर्वत अत`रांकित प्रश्न संख्या 1682, दिनांक 1 अगस्त, 1991 से स्थानांतरित ।